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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.3/2003 in OA 1573/2002

New Delhi, this the 24th day of April, 2003

Hon'ble Shri Kuldip Singh, Member(J)

G.R. Nigam

A-149, Ashok Vihar Phase I

Delhi-110052

.. Applicant

(Shri C.B. Pillai, Advocate)

versus

Govt. of NCT of Delhi & Others

.. Respondents

ORDER(in circulation)

This Review application is filed on behalf of the applicant against the order dated 15.3.2002 by which OA 1573/2002 was disposed of giving liberty to the applicant to make representation on the lines enumerated therein which shall be decided by the respondents within three months. Review is sought on the ground that there is an error in the observations made in para 2 of the Tribunal's order dated 15.3.2002. I am not inclined to agree with the same. There is no sufficient ground to warrant review of the said order. In the result, RA is rejected under Order 47, Rule 1 CPC read with Section 22(3)(f) of Administrative Tribunals Act, 1985.


(Kuldip Singh)
Member(J)

/Rakesh